

Bail Appl. No. 902/2020
FIR No. 210/20
PS : Sarai Rohilla
U/s : 186/353/307/34 IPC & Sec. 27/54 Arms Act
State Vs. Mohd. Ashqin

29.08.2020
At 02:50 AM

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Suraj Prakash, Ld. Counsel for the applicant/ accused.
IO SI Pushpender Saroha (No D-5003) from PS Sarai Rohilla
is present.

The matter has been taken up through Video Conferencing by
means of Webex Meet.

The present bail application has been taken up in pursuance to
Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld.
District & Sessions Judge (HQs), Delhi.

Report filed by the IO concerned.

Ld. Counsel for the applicant/accused submits that the
applicant/accused is a diabetes patient. As requested, Let a report be called
from the Jail Superintendent concerned as to the health & general condition of
the applicant/accused.

Be put up again on **02.09.2020.**

Copy of this order be transmitted to the Jail Superintendent
concerned.

A copy of this order be uploaded on the official website of Delhi
District Courts.

(LOVLEEN)
PO-MACT-02(Central),
Delhi/29/08/2020(k)

Bail Appl. No. /2020
FIR No. 193/2020
PS : Prasad Nagar
U/s : 307/34 IPC
State Vs. Himanshu Chahal

29.08.2020
At 11:40 PM

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Shubham Asri, Ld. Counsel for the applicant/ accused.
Ms. Kamlesh Shambharwal, Ld. Counsel for the complainant.
IO ACP Krishan Lal is also present.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

IO submits that investigation has been transferred to him recently and that he needs at least one month's time to investigate the matter thoroughly.

At request, matter stands adjourned for **18.09.2020**. Till then, interim orders to continue.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)
PO-MACT-02(Central),
Delhi/29/08/2020(k)

Bail Appl. No. 938/2020
FIR No. 193/19
PS : Prasad Nagar
U/s : 302/323/34 IPC & 25/27/54/59 Arms Act
State Vs. Amit @ Akash

29.08.2020
At 12:55 PM

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Tanzeem Hussain, Ld. Counsel for the applicant/ accused.
Sh. Shubham Asri, Ld. Counsel for the complainant.
Insp. Dheeraj Singh, SHO PS Prasad Nagar is present.
The matter has been taken up through Video Conferencing by

means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

IO has sent in a reply. IO is directed to verify the medical documents recommending surgery to wife of applicant/accused and to file a report in this regard on or before next date of hearing. IO shall also file a report as to the number of able bodied family members of the applicant/ accused, who are not involved in this case and who could assist the patient in the proposed surgery, on or before next date of hearing.

Be put up again on **05.09.2020.**

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)
PO-MACT-02(Central),
Delhi/29/08/2020(k)

**Bail Appl. No. 895 /2020
FIR No. 265/2020
PS : Sarai Rohilla
U/s : 326/341/34 IPC
State Vs. Mohd. Jahid**

**29.08.2020
At 11:25 AM**

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
None for the applicant/ accused.
The matter has been taken up through Video Conferencing by
means of Webex Meet.**

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

The Reader of this Court has informed that despite repeated efforts the phone number of the Ld. Counsel for the applicant/ accused is not reachable. IO of this case is stated to be out of station.

In these circumstances, matter stands adjourned for **10.09.2020**.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO-MACT-02(Central),
Delhi/29/08/2020(k)**

Bail Appl. No. 1029/2020
FIR No. 141/2020
PS : Kamla Market
U/s : 379/411/34 IPC
State Vs. Tulsi

29.08.2020
At 1:00 PM

Fresh bail application u/s 439 Cr.PC filed. It be checked and registered.

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. C.B. Garg, Ld. Counsel for the applicant/ accused.
IO SI Mahesh Bhargava (No. D-4102, PS Kamla Market) is present.
The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

IO has filed a reply but he submits that he could not verify the factum of marriage of the daughter of the applicant/ accused due to paucity of time. IO seeks sometime to verify the said fact. Let IO verify the said factum and file a report in this regard on or before next date of hearing.

Be put up again on **31.08.2020**.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)
PO-MACT-02(Central),
Delhi/29/08/2020(k)

**Bail Appl. No. 1031/2020
FIR No. 141/2020
PS : Kamla Market
U/s : 379/411/34 IPC
State Vs. Tulsi**

**29.08.2020
At 1:00 PM**

**Fresh bail application u/s 439 Cr.PC filed. It be checked
and registered.**

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.

**Sh. C.B. Garg, Ld. Counsel for the applicant/ accused.
IO SI Mahesh Bhargava (No. D-4102, PS Kamla Market) is
present.
The matter has been taken up through Video Conferencing by**

means of Webex Meet.

The present bail application has been taken up in pursuance to
Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld.
District & Sessions Judge (HQs), Delhi.

At this stage, Ld. Counsel for the applicant/ accused submits that
he wants to withdraw the present bail application. Accordingly, the present bail
application stands dismissed as withdrawn. File be consigned to record room,
as per rules.

A copy of this order be uploaded on the official website of Delhi
District Courts.

**(LOVLEEN)
PO-MACT-02(Central),
Delhi/29/08/2020(k)**

Bail Appl. No. 831/2020
FIR No. 165/2020
PS : Rajinder Nagar
U/s : 376/419/420/493/495 IPC
State Vs. Ashok

29.08.2020

At 12:20 PM

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Vinay Kumar Sharma, Ld. Counsel for the applicant/
accused.
Prosecutrix alongwith Ld. Legal Aid Counsel Sh. Jatashankar
Mishra
IO SI Pooja Chaudhary (No. D-5685, PS Rajinder Nagar) is
present.

The matter has been taken up through Video Conferencing by
means of Webex Meet.

The present bail application has been taken up in pursuance to
Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld.
District & Sessions Judge (HQs), Delhi.

Reply sent in by the IO has been perused. Submissions heard.

Be put up at **4 pm** for orders.

(LOVLEEN)
PO-MACT-02(Central),
Delhi/29/08/2020(k)

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**FIR No. 165/2020
PS : Rajinder Nagar
U/s : 376/419/420/493/495 IPC
State Vs. Ashok**

29.08.2020

At 4 pm.

**ORDER ON THE APPLICATION U/s 439 CrPC MOVED ON BEHALF OF THE
APPLICANT/ ACCUSED ASHOK**

Present : None.

Matter is fixed for orders.

Brief facts, as per the present FIR, are that the prosecutrix came in contact with the applicant/ accused through Facebook. Applicant/ accused introduced himself as an ASI in Delhi Police. After a few meetings, the applicant/ accused took the prosecutrix to a hotel situated at Shankar Road and forcibly made physical relations with the prosecutrix on the 'promise of marriage'. Prosecutrix further states that the applicant/ accused made excuses whenever she asked him to marry her. Subsequently, the applicant/ accused married the prosecutrix on 30.06.2020. The prosecutrix further states that after her marriage with the applicant/ accused, they went to their home where the applicant/ accused invited 4/5 people for dinner. Prosecutrix further states that she grew suspicious when she heard the talks between the said guests and the applicant/ accused, as she felt that accused wanted to sell her.

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FIR No. 165/2020
PS : Rajinder Nagar
State Vs. Ashok

Prosecutrix confronted the applicant/ accused in this regard, who then beat her and tried to turn her out of the house. In the meantime, one Neetu arrived at the spot and the prosecutrix discovered that said Neetu is married to the applicant/ accused and the applicant/ accused has 02 kids from the said wedlock with Neetu. Said Neetu was accompanied by her brother also. Thereafter, the applicant/ accused, his wife Neetu and Neetu's brother demanded 02 Lakhs from the prosecutrix failing which they threatened to eliminate her. The prosecutrix then got the present FIR registered.

Ld. Counsel for the applicant/ accused submitted that the prosecutrix accompanied the applicant/ accused to different hotels on two occasions before her marriage with the applicant accused. Ld. Counsel further submitted that the applicant/ accused is a previously married man, which previous marriage is still subsisting and the prosecutrix continued the physical relationship with the applicant/ accused despite being aware of the said facts. Ld. Counsel further submitted that the physical relationship between the applicant/ accused and the prosecutrix was consensual in nature. Ld. Counsel further submitted that the prosecutrix continued her relationship with the applicant/ accused even after meeting the wife of the applicant/ accused prior to her (prosecutrix's) marriage with the applicant/ accused.

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FIR No. 165/2020
PS : Rajinder Nagar
State Vs. Ashok

Ld. Counsel further submitted that the prosecutrix is a 29 years old woman and is mature enough to understand all the facts. Ld. Counsel further submitted that there is an unexplained delay of one and a half months in registration of the present FIR. Ld. Counsel lastly submitted that the prosecutrix also refused to undergo medical examination during investigation. Accordingly, Ld. Counsel for applicant/ accused prayed for grant of bail to the applicant/ accused.

Ld. APP for the state opposed the prayer for grant of bail to the applicant/ accused on the ground of seriousness of allegations leveled against the applicant/ accused. Ld. Counsel for the Prosecutrix denies that the prosecutrix had any previous knowledge about the marital status of the applicant/ accused before she got married with him on 20.06.2020. Although, IO submitted orally that the prosecutrix told her (IO) during investigation that she (prosecutrix) was aware about the marital status of the applicant/ accused, but today prosecutrix has vehemently denied about making any such statement. Prosecutrix has submitted that she was kept in dark by the applicant/ accused in this regard.

This Court has considered the rival submissions. No doubt, the prosecutrix accompanied the applicant/ accused to different hotels on two different

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**FIR No. 165/2020
PS : Rajinder Nagar
U/s : 376/419/420/493/495 IPC
State Vs. Ashok**

occasions before her marriage with the applicant/ accused, but the said facts are not sufficient to assume that the prosecutrix was aware of the marital status of the applicant/ accused. Prosecutrix has submitted screen-shots of her “chat” with the applicant/ accused in order to corroborate her submission to the effect that she was kept in dark by the applicant/ accused in this regard. The prosecutrix has submitted that had she been aware about the marital status of the applicant/ accused, she would not have spoiled her life. She vehemently opposes grant of bail to the applicant/ accused.

Admittedly, the prosecutrix and the applicant/ accused came in contact through social media applications and also had conversations on different social media platforms. No such “conversation” has been placed on record by the Ld. Counsel for the applicant/ accused to depict that the applicant/ accused had previously disclosed the factum of his previous marriage with one Neetu to the prosecutrix. Neither has the IO collected any such material during investigation. In such circumstances, it could not be assumed that the prosecutrix was aware about the marital status of the applicant/ accused. In the facts & circumstances and in view of the gravity and seriousness of

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**FIR No. 165/2020
PS : Rajinder Nagar
State Vs. Ashok**

the allegations leveled against the applicant/ accused **Ashok**, the present bail application stands dismissed.

A copy of this order be sent to the Jail Superintendent concerned for necessary information. File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO-MACT-02(Central),
Delhi/29/08/2020(k)**

Bail Appl. No. 1030/2020
FIR No. 223/2020
PS : Lahori Gate
U/s : 381/411 IPC
Yogender Singh Vs State

29.08.2020
At 12:20 PM

Fresh application U/s 439 CrPC has been moved on behalf of applicant/ accused Yogender Singh for grant of bail. It be checked and registered.

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Misbah Bin Tariq, Ld. Counsel for the applicant/ accused.
IO ASI Ashok Kumar (No. D- , PS Lahori Gate) is present.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Reply sent in by the IO has been perused. Submissions heard.

Be put up at **4 pm** for orders.

(LOVLEEN)
PO-MACT-02(Central),
Delhi/29/08/2020(k)

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**FIR No. 223/2020
PS : Lahori Gate
U/s : 381/411 IPC
Yogender Singh Vs State**

29.08.2020

At 4 pm.

**ORDER ON THE APPLICATION U/s 439 CrPC MOVED ON BEHALF OF THE
APPLICANT/ ACCUSED YOGENDER**

Present : None.

Matter is fixed for orders.

Brief facts, as per the present FIR, are that the complainant got the present FIR registered against the applicant/ accused on the ground that the applicant/ accused committed theft of Rs. 11 Lakhs from his shop.

Ld. Counsel for the applicant/ accused submitted that the FIR reflects that the complaint was received in PS vide a DD entry dated 14.07.2020, however, the present FIR was registered on 27.07.2020. Ld. Counsel further submitted that this delay is fatal to the case of the prosecution. Ld. Counsel further submitted that in fact the applicant/ accused left Delhi in the month of March 2020, when the first Lockdown was ordered into effect by the Central Govt. and which fact could be verified from the CDRs of the applicant/ accused. Ld. Counsel further submitted that the present FIR was registered as the applicant/ accused demanded his salary from the complainant. Ld. Counsel further submitted that the police has wrongly roped in the wife of the applicant/ accused. A prayer for grant of bail has been made on the ground that the

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FIR No. 223/2020

PS : Lahori Gate

Yogender Singh Vs State

applicant/ accused is no longer required to be detained in custody as investigation is already completed qua him.

Ld. APP for the state opposes the prayer made by the Ld. Counsel for the applicant/ accused. IO has submitted in his report that the applicant/ accused bought a motorcycle and a gold ring from the stolen money, which motorcycle and gold ring have already been recovered from the possession of the applicant/ accused. IO has further reported that the wife of the applicant/ accused is absconding currently and is carrying a sum of Rs. 10 Lakhs which money is a part of the stolen amount. Ld. Counsel further submitted that the NBWs against the wife of the applicant/ accused have already been obtained from the Ld. MM concerned.

This Court has considered the rival submissions. Investigation is still going on. Recovery is still to be effected. In view of the gravity and seriousness of allegations leveled against the applicant/ accused, the present bail application of the applicant/ accused **Yogender Singh** is hereby dismissed.

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**FIR No. 223/2020
PS : Lahori Gate
Yogender Singh Vs State**

A copy of this order be sent to the Jail Superintendent concerned for necessary information and compliance. File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO-MACT-02(Central),
Delhi/29/08/2020(k)**

Bail Appl. No. 833/2020
FIR No. 56/19
PS : Prasad Nagar
U/s : 498A/406/34 IPC
Pulkit Verma Vs State

29.08.2020
At 11:20 AM

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. R.K. Kohli, Ld. Counsel for the applicant/ accused.
Sh. Ajay Malhotra, Ld. Counsel for the complainant.
IO SI Sanjay (No. D-5999, PS Prasad Nagar) is present.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Reply sent in by the IO has been perused. Submissions heard.

Be put up at **4 pm** for orders.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)
PO-MACT-02(Central),
Delhi/29/08/2020(k)

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FIR No. 56/19
PS : Prasad Nagar
U/s : 498A/406/34 IPC
Pulkit Verma Vs State

29.08.2020

At 4 pm.

**ORDER ON THE APPLICATION U/s 438 CrPC MOVED ON BEHALF OF THE
APPLICANT/ ACCUSED PULKIT VERMA FOR ANTICIPATORY BAIL**

Present : None.

Briefly stated, the present FIR was got registered by the complainant U/s 406/498A/34 IPC against 07 members of the family of her in-laws (including husband) mainly on the ground that all the accused persons named in the FIR made demands for cash and gold on multiple occasions and tortured her mentally as well as physically on her refusal to meet the said demands.

Ld. Counsel for the applicant/ accused submitted that all the allegations leveled in the present FIR are false and concocted. Ld. Counsel further submitted that the applicant/ accused has joined the proceedings on every occasion before CAW Cell as well as proceedings in the present FIR whenever so required. Ld. Counsel further submitted that the police has already raided the house of the applicant /accused on 09.08.2020 and has seized all the *istridhan* and now, nothing belonging to the complainant is in possession of the applicant/ accused, therefore, there is no need for the custodial interrogation of the applicant/ accused. Ld. Counsel further submitted

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**FIR No. 56/19
PS : Prasad Nagar
Pulkit Verma Vs State**

that the applicant/ accused is ready and willing to deposit an FDR to the tune of the bills of the jewellery articles sought to be recovered, in order to show his bonafides in the matter. Ld. Counsel lastly submitted that the complainant lodged a complaint against previous IO due to which the said IO was removed from investigation and now the present IO is acting under the pressure of the complainant. Ld. Counsel further submitted that the applicant/ accused may be released on bail and is willing to abide by any conditions imposed by this Court in this regard.

Ld. APP for the state has opposed the prayer made by the Ld. Counsel for the applicant/ accused. IO has reported that the complainant has submitted bills of jewellery worth Rs. 7.5 Lakhs approximately, which jewellery is still to be recovered as only empty jewellery boxes were recovered in the raid conducted in the present FIR. Ld. Counsel for the complainant submitted that jewellery worth Rs. 70 Lakhs is to be recovered from the possession of the applicant/ accused. Upon query by this Court as to the existence of bills or other documentary proof regarding the jewellery allegedly worth Rs. 70 Lakhs, Ld. Counsel has showed his inability to produce bills of the said amount.

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FIR No. 56/19
PS : Prasad Nagar
Pulkit Verma Vs State

This Court has considered the rival submissions. The IO has reported in writing that 09 empty boxes of jewellery were recovered from the house of the applicant/ accused at the time of raid conducted in the present FIR, but the jewellery could not be recovered. IO has already obtained permission to arrest the applicant/ accused on this very ground. Since recoveries are to be effected, it would not be appropriate to grant anticipatory bail to the applicant/ accused at this stage. Custodial interrogation of applicant/ accused seems necessary. In the entire facts and circumstances and in view of the fact that the investigation is at a preliminary stage, the present application does not deserve to be allowed. The application of the applicant/ accused **Pulkit Verma** for anticipatory bail is hereby dismissed. File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)
PO-MACT-02(Central),
Delhi/29/08/2020(k)

Bail Appl. No. 904/2020
FIR No. 141/2020
PS : Kamla Market
U/s : 379/411/34 IPC
State Vs. Aakash @ G. Akash

29.08.2020

At 1:05 PM

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Pawan Sharma, Ld. Counsel for the applicant/ accused.
IO SI Mahesh Bhargava (No. D-4102, PS Kamla Market) is present.
The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Reply sent in by the IO has been perused. Submissions heard.

Be put up at **4 pm** for orders.

(LOVLEEN)
PO-MACT-02(Central),
Delhi/29/08/2020(k)

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FIR No. 141/2020
PS : Kamla Market
U/s : 379/411/34 IPC
State Vs. Askash @ G. Akash

29.08.2020

At 4 pm.

**ORDER ON THE APPLICATION U/s 439 CrPC MOVED ON BEHALF OF THE
APPLICANT/ ACCUSED AAKASH @ AKASH**

Present : None.

Matter is fixed for orders.

Brief facts, as per the present FIR, are that a sum of Rs. 17 Lakhs approximately was stolen from the bag of one Bindra Prasad at the relevant time. The present FIR was got registered in respect of said theft by the employer of said Bindra Prasad.

Ld. Counsel for the applicant/ accused submitted that the applicant/ accused is languishing in judicial custody since the last 32 days and investigation qua him is already complete. Ld. Counsel further submitted that the applicant/ accused is responsible for raising 02 minor kids, a wife and old aged parents. Ld. Counsel further submitted that the applicant/ accused may be released on bail as no purpose would be served by detaining the accused in custody, particularly in view of COVID-19 pandemic.

Ld. APP for the state opposes the prayer for grant of bail of the applicant/ accused.

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FIR No. 141/2020
PS : Kamla Market
State Vs. Askash @ G. Akash

This Court has considered the rival submissions. IO has reported that as many 04 accused persons, including the applicant/ accused, have been arrested in the present FIR. IO has further reported that a recovery of Rs. 1 Lakh was made from the applicant/ accused. IO further reported that the applicant/ accused has refused to undergo TIP proceedings. In view of the gravity and seriousness of the allegations, this Court is not inclined to grant bail to the applicant/ accused **Aakash @ G. Akash**. Hence, the present bail application is hereby dismissed.

A copy of this order be sent to the Jail Superintendent concerned for necessary information. File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)
PO-MACT-02(Central),
Delhi/29/08/2020(k)

**Bail Appl. No. 882/2020
FIR No. 137/2020
PS : Rajinder Nagar
U/s : 452/392/34 IPC
State Vs. Ankush**

**29.08.2020
At 12:45 PM**

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Anjum Kumar, Ld. Counsel for the applicant/ accused.
IO ASI Daryab Singh (No. D-43/C, PS Rajinder Nagar) is
present.**

**The matter has been taken up through Video Conferencing by
means of Webex Meet.**

The present bail application has been taken up in pursuance to
Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld.
District & Sessions Judge (HQs), Delhi.

Reply sent in by the IO has been perused. Submissions heard.

Be put up at **4 pm** for orders.

**(LOVLEEN)
PO-MACT-02(Central),
Delhi/29/08/2020(k)**

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FIR No. 137/2020
PS : Rajinder Nagar
U/s : 452/392/34 IPC
State Vs. Ankush

29.08.2020

At 4 pm.

**ORDER ON THE APPLICATION U/s 439 CrPC MOVED ON BEHALF OF THE
APPLICANT/ ACCUSED ANKUSH**

Present : None.

Matter is fixed for orders.

The applicant/ accused is facing allegations punishable *inter alia*
U/s 392 IPC.

Ld. Counsel for the applicant/ accused has addressed arguments to the effect that the applicant/ accused has been falsely implicated by the police and false recoveries were planted upon him. Ld. Counsel further submitted that the applicant/ accused is languishing in judicial custody since the date of his arrest. Ld. Counsel for the applicant/ accused prays for grant of bail.

Ld. APP for the state has opposed the prayer. It has been submitted by the IO that charge-sheet has already been filed by the court of Ld. MM on 05.08.2020.

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**FIR No. 137/2020
PS : Rajinder Nagar
State Vs. Ankush**

This Court has considered the rival submissions. Admittedly, a previous application moved on behalf of applicant/ accused was dismissed by this Court on 21.07.2020. Ld. Counsel has not stated/ furnished any fresh ground for grant of bail to the applicant/ accused. In the absence of any fresh grounds for grant of bail, this Court is constrained to hold that the present application of the applicant/ accused **Ankush** is devoid of any merits. Accordingly, the same stands dismissed.

A copy of this order be sent to the Jail Superintendent concerned for necessary information. File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO-MACT-02(Central),
Delhi/29/08/2020(k)**